

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No223- CP/10 (AHM) 2021
With
ITEM No 224- Co. A/39 of 2021
ITEM No 225- Co. A/42 of 2021
ITEM No 226- Co. A/52 of 2021

Proceedings under Section 241-242 & 213 of Co.Act,2013

IN THE MATTER OF:

Sangita Srivastava
V/s
AAA Supports Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on ..28/09/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kunal Vaishnav, Adv. & Mr. Hemant Kumar, Adv.
: Mr. Tirth Nayak, Adv.
For the Respondent : Mr. Arjun Sheth, Adv. for R-1 & 2
: Mr. Piyush Luktuke, Adv.

ORDER

Co. A/42 of 2021

Learned Counsel for the applicant Mr. Vaishnav states that in compliance of the order dated 23.08.2022 the endeavor of settlement has failed. Written submissions of respondent nos. 2, 3 and 4 are on record. Learned Counsel for the applicant states that since they are not the party in the main Company Petition, the documents could not be uploaded from applicant, and requests some time to resolve the issue with Registry.

List on 02.12.2022.

Co. A/39 of 2021 & Co. A/52 of 2021

Rejoinder in Company Application 39 of 2021 has come on record, but rejoinder in Company Application 52 of 2021 is not on record. Learned Counsel for the applicant undertakes to ensure to bring it on e-portal.

In the main matter, Company Petition 10 of 2021 the rejoinder has come on record. Pleadings are complete.

List for hearing on 02.12.2022.

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AJAI DAS MEHROTRA
MEMBER (TECHNICAL)

DR. DEEPTI MUKESH
MEMBER (JUDICIAL)